

74

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.393/2005 In
O.A. NO.1196/2004

New Delhi this the 5th day of December, 2005

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)**

V.C. Jain
S/o (Late) Shri Gangadhar Jain
R/o F-662/3, Kamla Nagar,
Agra, UP.

-Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

Union of India & Ors.

1. S.A. Tripathi
Secretary
Ministry of HRD,
Dept. of Education (S.E & H.E)
Shastri Bhawan,
New Delhi-110001.

2. Sunil Kumar,
Commissioner KVS,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110 016.

3. Rajbir Singh,
Deputy Commissioner Personnel,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110 016.

-Respondents

(By Advocate: Shri Jayaraman, proxy for
Shri S. Rajappa)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel heard.

2. Respondents have stated, in their reply affidavit, that in compliance of Tribunal's directions contained in order dated 21.12.2004, they have appointed Inquiry Officer and Presenting Officer vide order dated 28.10.2005. They have also drawn our attention to order dated 19.7.2005 passed by the Hon'ble Delhi High Court in the Writ Petition (C) No.10914-15 of 2005 against Tribunal's orders, stating that contempt petition is not maintainable.

23

3. Learned counsel of applicant stated that respondents have appointed Inquiry Officer and the Presenting Officer but no further steps have been taken towards completion of the enquiry. He also stated that in compliance of Tribunal's as well as Hon'ble High Court's directions, respondents ought to have granted consequential benefits to the applicant as the orders passed against the applicant have been quashed by the Tribunal, which were upheld by the Hon'ble High Court.

4. In our view, respondents have time till 19.01.2006 for full compliance of Tribunal's directions. This C.P. is dismissed being pre-mature. Notices to the respondents are discharged.


(Mrs. Meera Chhibber)
Member (J)

cc.


(V.K. Majotra)
Vice Chairman(A)

5.12.05